

(2020) 01 DEL CK 0438

In the Delhi High Court

Case No : Criminal Miscellaneous Case No. 504 Of 2020

Mukesh Kumar @ Pintu

APPELLANT

Vs

State & Anr.

RESPONDENT

Date of Decision : 30-01-2020

Acts Referred:

Citation : (2020) 01 DEL CK 0438

Hon'ble Judges : Suresh Kumar Kait, J

Bench : Single Bench

Advocate : Mitthan Lal, Panna Lal Sharma

Final Decision : Allowed

Judgement

Suresh Kumar Kait, J

CRL. M.A. 2125/2020

1. Allowed, subject to all just exceptions.

2. Application is disposed of.

CRL.M.A. 2126/2020 (delay)

3. For the reasons stated in the application, the delay in re-filing the present petition is condoned.

4. Application stands allowed and disposed of accordingly.

CRL.M.C. 504/2020

5. Vide the present petition, the petitioner seeks direction thereby quashing FIR No. 493/2016 dated 04.06.2016 registered at Police Station -Nand Nagri, Delhi and all other proceedings emanating therefrom.

6. Notice issued.

7. Notice is accepted by learned APP for the State.

8. Respondent No. 2 is present in person.
9. With the consent of the counsel for the parties, the present petition is taken up for final disposal.
10. The present petition is filed on the ground that the parties have settled their disputes and the respondent no. 2 has no objection if the present petition is allowed.
11. Respondent No. 2 is personally present in Court and she has been identified by Inspector Awatar Singh/IO and submits that matter has been settled and she does not wish to prosecute the matter any further.
12. The petitioner and respondent no.2 have entered into an amicable settlement vide compromise deed dated 26.07.2016.
13. Learned counsel for the petitioner prays that the present petition may be allowed.
14. Taking into account the aforesaid facts, this Court is inclined to quash the FIR as no useful purpose would be served in prosecuting the petitioner any further.
15. For the reasons afore-recorded, the FIR No.493/2016 dated 04.06.2016 registered at Police Station - Nand Nagri, Delhi and all other proceedings emanating therefrom are quashed.
16. The petition is allowed and disposed of accordingly. Dasti.